

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the creditors of M/s. Aryan Electricals Private Limited

Relevant Particulars		
1.	Name of Corporate Debtor	M/s. Aryan Electricals Private Limited
2.	Date of Incorporation of Corporate Debtor	31/05/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of Corporate Debtor	U74999MH2012PTC231706
5.	Address of the registered office and principal office (if any) of corporate debtor	RP 25 Milap Nagar, MIDC Phase Dombivli East, Dombivali I.A., Thane, Kalyan, Maharashtra, India, 421203
6.	Insolvency commencement date in respect of Corporate Debtor	Order dated 23.04.2025 (uploaded on 25.04.2025)
7.	Estimated date of closure of Insolvency Resolution Process	22.10.2025
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA IP Vineeta Maheshwari Regn. No. IBBI/IPA-001/IP-P00185/2017-2018/10364
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	CA IP Vineeta Maheshwari 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email id: ipvineetak@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	CA Vineeta Maheshwari 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email id: ip.aryanelectricals@gmail.com
11.	Last date for submission of Claims	09.05.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Aryan Electricals Private Limited** vide order dated **23.04.2025** (uploaded on **25.04.2025**).

The creditors of **M/s. Aryan Electricals Private Limited**, are hereby called upon to submit their claims with proof on or before **09.05.2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.04.2025
Place: Surat



FOR ARYAN ELECTRICALS PRIVATE LIMITED IN CIRP

IRP/RP

CA. IP Vineeta Maheshwari
IRP for M/s. Aryan Electricals Private Limited
Email id.: ip.aryanelectricals@gmail.com



PUBLIC NOTICE

Shri. Ashish Ratanikumar Chhawharia being an owner of Unit No. 416, member of UJIMA Imitation Jewellery Market Co-operative Society Limited, situated at Off Link Road, Behind Infniti Mall, Malad (West), Mumbai - 400 064, holding of five shares of Rs. 50/- each, under Share Certificate No. 0120 bearing distinctive Nos. from 596 to 600. The society have received application from Shri. Ashish Ratanikumar Chhawharia for issue of duplicate share certificate stating that the original Share Certificate has been mislaid, misplaced or lost and the same is not traceable with persist to all the efforts. Any person's having and claim, demand, share, right, title and/or interest of any nature whatsoever in the said Share Certificate/Unit or any part thereof by way of sale, exchange, mortgage, charge, lease, Leave and License, lien, gift, trust, maintenance, possession tenancy, inheritance, bequest, court order, lis pendence, or in other manner whatsoever are hereby required to make the same known in writing along with copy of documentary evidence of such claim opposing to enter into such deal to the undersigned at Off Link Road, Behind Infniti Mall, Malad (West), Mumbai - 400 064, within (15) fifteen days from date of publication of this notice hereof. If no claims or objections are received within the stipulated period, the society may be free and at liberty to issue duplicate Share Certificate to the Member. The claims/objections, if any, received after expiry of notice period will not be entertained and shall be considered as waived as not interested. Place:-Mumbai Date:- 28/04/2025 For and on behalf of UJIMA Imitation Jewellery Market Co-operative Society Ltd. Sd/- Hon. Secretary

सगन्ध पौधा केन्द्र (कैप)
औद्योगिक आस्थान, सेलाकुई - 248197, देहरादून।
टेलीफैक्स - (0135), 2698305. ई-मेल: cap.dun@gmail.com
निविदा सूचना - 02/2025-26
 सगन्ध पौधा केन्द्र, सेलाकुई में सगन्ध तेल विक्रय करने हेतु मुहरबन्द निविदायें आमंत्रित की जाती हैं। निविदा प्रपत्र दिनांक 26.04.25 से किसी भी कार्य दिवस में क्रय किये जा सकते हैं इन निविदाओं को जमा करने की अन्तिम तिथि 18.05.25 अपराह्न 2.00 बजे तक होगी। जिन्हें उसी दिन दिनांक 18.05.25 को अपराह्न 3.00 बजे खोला जायेगा। निविदा सम्बन्धी विस्तृत सूचना / शर्तें कैप की वेबसाईट www.capuk.in से डाउनलोड की जा सकती है। इच्छुक फर्म रु० 1180.00 (GST सहित) के नकद अथवा डिमान्ड ड्राफ्ट, जो निदेशक, सगन्ध पौधा केन्द्र, सेलाकुई, देहरादून के नाम देय हो के माध्यम से भुगतान कर निविदा प्रपत्र प्राप्त कर सकते हैं।
 निदेशक

The Singareni Collieries Company Limited
 (A Government Company)
 Regd. Office: Kothigudem - 507104, Telangana.
E-PROCUREMENT TENDER NOTICE
 Tenders have been published for the following Services / Material Procurement through e-procurement platform. For details please visit <https://tenders.telangana.gov.in> or <https://scclm.com>
NIT/Enquiry No. - Description / Subject - Last date and time for Submission of bid(s).
E09250012 - Procurement of Woolen Socks to SCCL - 07.05.2025 - 17:00 Hrs.
E062500010 - Procurement of 9 Nos. of 50KL (not less than 49,000 ltr capacity) Water Sprinklers with Spares parts and Service supervision under cost cap contract for a period of 8 years - 20,000 hours whichever is earlier from the date of commissioning - 07.05.2025 - 17:00 Hrs.
E192500019 - Appointment of GST Consultants for F and A Dept. of SCCL for Telangana and Odisha State for initial period of 3 years with a Clause for 2 years extension on satisfactory performance - 09.05.2025 - 17:00 Hrs.
E192500020 - Hiring of not less than 7.5KVA, 230V Mobile Diesel Engine driven tyre mounted Lighting Generators with 10m high mast for various Opencast Projects of SCCL for a period of 3 years through Tender-Cum Reverse Auction - 09.05.2025 - 17:00 Hrs.
E102500017 - Procurement of 250 KVA Generator and Installation and Commissioning for use at CATH Lab at SCCL Area Hospital, Ramagundam - 09.05.2025 - 17:00 Hrs.
E062500016 - Procurement of 3.3KV, 750KVA Stationary Diesel Generator Complete set for 300 KW motors of main Mechanical Ventilator as per statute of KPUG mine, Manuguru Area with Comprehensive Maintenance Contract (CMC) for a period of 2 years commencing after the initial warranty period - 12.05.2025 - 17:00 Hrs.
E092500018 - AMC for Air conditioners at corporate area for a period of three years - 12.05.2025 - 17:00 Hrs.
E122500021 - Clearing and forwarding agent for the providing services of customs clearance and in land transportation of the imported cargo on rate contract basis for a period of 2 years - 13.05.2025 - 17:00 Hrs. GM (M&P)
NIT/Enquiry No. - Description / Subject / Estimated Contract Value - Last date and time.
CRP/CV/LRG-IITN-09/2025-26, Dt. 22.04.2025 - Construction of RCC GL water tanks for fire water storage near 5 MTPA CHP, OCP-III, RG-II Area, Godavarihahni, Peddaplali Dist, Telangana state - Rs. 99.09,133/- - 08.05.2025 - 04.30 PM.
CRP/CV/SRP/TTN-09/2025-26, Dt. 25.04.2025 - RCC lining to proposed diverted nallah whenever it crosses the surface faults at expansion Project at SRP-OCP, Srirampur Area, Mancherial Dist, Telangana State - Rs. 89,37,744/- - 09.05.2025 - 04.30 PM. GM (Civil)
 R.O No :- 57-PPICL-AGENCY/ADVT/1/2025-26 PR/2025/ADVT/MP/CVL/44

A. P. COM. NO. 23.1 OF 2025
IN THE HIGH COURT AT CALCUTTA, COMMERCIAL DIVISION ORIGINAL SIDE
M/s. SANY HEAVY INDUSTRY PRIVATE LIMITED ...Petitioner
VERSUS
AKSHAY MAHADEV BANGAR AND ANR. ...Respondents
 To
1. Akshay Mahadev Bangar, residing at: Anand Vatika Society, E Wing, Sector 6, Plot No. 22, Room No. 420, Kamtho panvel, Raigarh, Maharashtra 410209. (Respondent No. 1)
2. Mahadeo Bappu Bangar, residing at Anand Vatika Society, E Wing, Sector 6, Plot No. 22, Room No. 420, Kamtho Panvel Raigarh, Maharashtra 410209 (Respondent No. 2)
 Whereas the above named Petitioner has filed this arbitration petition under Section II of the Arbitration and Conciliation Act, 1996 in this Hon'ble High Court at Calcutta against you inter alia praying for (a) A fit, proper, independent, impartial and disinterested person may be appointed as a sole arbitrator for adjudication of the disputes between the parties arising out of the Loan Cum Hypothecation Agreement dated July 15, 2020 containing an arbitration clause as referred to above, (b) Ad interim order in terms of prayer (a) above; (c) such other or further orders be passed as this Hon'ble Court may deem fit and proper.
 By an order dated 7th April, 2025 passed by The Hon'ble Justice Shampa Sarkar, Her Ladyship has been pleased to direct the Petitioner serve upon the respondents by service and directed the matter to be listed on 5th May, 2025.
 You hereby required to take notice that: in default of your causing appearance before this Hon'ble Court on 3rd March, 2025, the aforesaid arbitration will be liable heard and determined in your absence.
 Witness. Mr. T.S. Sivagnanam, The Hon'ble The Chief Justice of the High Court at Calcutta the 7th day of April Two Thousand and Twenty Five.
 For Registrar
 Subhankar Chakraborty, Advocate,
 C/o. M/s. A. N. DAWN, 6, Old Post Office Street,
 Room No. 58A, Kolkata- 700 001. High Court at Calcutta Original Side

NIDO HOME FINANCE LIMITED
 (formerly known as Edelweiss Housing Finance Limited)
 Registered Office: Situated at Tower 3, 5th Floor, Wing 'B', Kohinor City Mall, Kohinor City, Kiroli Road, Kuria (West), Mumbai - 400 070.
POSSESSION NOTICE (For immovable property) [Rule 8(1)]
 Whereas, the undersigned being the authorized officer of the Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Ltd) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20.11.2023 (Loan No- LKYNSTH000088158 & LKYNSTT000096108) calling upon the Borrower Yuvraj Madhukar Pasalkar and Co-Borrower Reshima Yuvraj Pasalkar to repay the amount mentioned in the notice being Rs.14,72,264.99/- (Rupees Fourteen Lakhs Seventy Two Thousand Two Hundred Sixty Four and Ninety Nine Paise Only) & Rs.2,61,915.98/- (Rupees Two Lakhs Sixty One Thousand Nine Hundred Fifteen and Ninety Eight Paise Only) due and payable as on 18-November-23 together with further interest from 19-November -23 within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that, the undersigned has taken Physical Possession of the property through Adv. Naima Imran Ghatte, appointed as Court Commissioner in execution of order dated 23.10.2024 passed by Addl. Chief Judicial Magistrate, Raigad-Alibag in Criminal Misc Application No.314/2024 described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this 26th Day of April of the year 2025. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Ltd) for an amount Rs.14,72,264.99/- (Rupees Fourteen Lakhs Seventy Two Thousand Two Hundred Sixty Four and Ninety Nine Paise Only) & Rs.2,61,915.98/- (Rupees Two Lakhs Sixty One Thousand Nine Hundred Fifteen and Ninety Eight Paise Only) due and payable as on 18-November-23 together with further interest from 19-November -23 and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
THE SCHEDULE OF THE PROPERTY
 All that piece and parcel of Flat bearing No.302, on Third Floor, admeasuring carpet area of 28.715 Sq.Mtrs. in Wing "B" in the complex known as "Poojan Palacia" constructed on Survey No.162/A/1, Plot No.1 admeasuring 967 Sq.mtrs and Survey No.162/A/2, Plot No.2 admeasuring 2340 Sq. mtrs. Lying being and situated at Village Dahivali, Tarle Need, Taluka Karjat, District-Raigad.
 Date: 26.04.2025 Sd/- Authorized Officer
 Place: Village Dahivali, Karjat For Nido Home Finance Limited (Formerly known as Edelweiss Housing Finance Limited)

PUBLIC NOTICE
 Notice is hereby given that Share Certificate No. 35971, Equity Shares of Rs. 2/- (Rupees Two Only) each bearing Distinctive Nos. 32981796 to 32982710 & 119833456 to 119834370 of DCM SHRIRAM LIMITED, Registered in the Name of Madhuben Harilal Parekh and Mr. Kishor Parekh has/has been lost/has been lost and the same is not traceable with persist to all the efforts. Any Person who has/has any Claim in respect of the said shares Certificate(s) should lodge such claim with the company at its Registered Office 2nd Floor, (West Wing), Worldmark 1, Aerocity, New Delhi 110037., within 15 Days of the Publication of this notice, after which No Claim will be entertained and the Company will proceed to issue Duplicate Certificate(s).
 NAME OF CLAIMANT
KAMAL KISHOR PAREKH
 Place: Mumbai Date: 28/4/2025

PUBLIC NOTICE
 Notice is hereby given that MR. TAPAN KUMAR GOSH owner, occupier, possessor and holder of Flat No. 4, area admeasuring 480 sq. ft. Carpet, on the Ground Floor, Building No. L-4, Society known as Laxmi Ramana Co-Operative Housing Society Limited situated at Plot No. 13A, of S. No. 161 (Pt), Bangur Nagar Link Road, Near Hyper City Mall, Goregaon (West), Mumbai - 400 104, on CTS No. 995, of Village - Pahad Goregaon (West), Taluka Borivali, MSD (the said Flat) and holding 10 fully paid-up shares of Rs.50/- each bearing distinctive Nos. 631 to 640 in the share certificate No. 64 (the said Shares Certificate). The said MR. TAPAN KUMAR GOSH expired on 19.03.2025 at Kolkata (the said Deceased) (Deceased mother Late. Kamala Ghosh was predeceased on 09.12.1980), leaving behind, 1) his wife MRS. SWETA GHOSH alias NABANITA GHOSH, 2) his daughter M.S. BISHNUPRIYA GHOSH, 3) his daughter M.S. ANWESHA GHOSH and 4) his son MR. ABHISHEK GHOSH as his only legal heirs and legal representatives (the said legal heirs and legal representative), entitled to the said Flat and the said Shares by the Law. We the undersigned hereunder invites claims or objections from the heirs (if any other than stated herein above) or other claimants/objectors (if any) of the deceased ownership/shares/membership, including if any person, Bank, Financial Institution and/or any origination who has/has any claim or ownership, in respect of the said Flat and the said Shares or any part thereof by way of any claim, lease, lien, gift, license, inheritance, sale, exchange, easement, mortgage, charge, court proceeding, within a period of 14 (Fourteen) days from the publication of this notice at the address mentioned below, along with copies of such documents and other proofs in support of his/her/their claims/objections/legal heirship for the said Flat and the said Shares. In case no claims/objectors are received within the aforesaid time, it shall be presumed that there are no claims exists other than aforesaid legal heir for the said Flat and the said Shares.
 Advocate for the Client,
 Mrs. Suman Rathi Sd/-
 Office: 602/31, "Sanskriti", 90 Feet Road, Thakur Complex, Kandivali (East), Mumbai - 400101.
 Place :- Mumbai Date :- 28/04/2025

Form No. INC-26
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government Regional Director, Western Region, Mumbai
 In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of Sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND INTERACTIVE INDIA PRIVATE LIMITED
 (CIN: U72922MH2015PTC261645) having its Registered Office at B-1202-3, Venus Tower, Veera Desai Road, Andheri (W), Mumbai-400053
Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 08th March, 2025 to enable the Company to change its Registered office from "State of Maharashtra" to the "State of Gujarat". Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, at the address, Everest, 5th Floor, 100 Marine Drive, Mumbai-400002 within fourteen days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below :-
B-1202-3, Venus Tower, Veera Desai Road, Andheri (W), Mumbai-400053
 For & on behalf of HEALTHCARE INTERACTIVE INDIA PRIVATE LIMITED Sd/-
RAMENDRA TRIPATHI (DIRECTOR)
 DIN: 03584235
 Date : 28.04.2025 Place : Mumbai

NOTICE
ASIAN PAINTS LIMITED
Registered Office: 6A, Shantivanar, Santacruz East, Mumbai, Maharashtra-400055
NOTICE is hereby given that the certificate for the undermentioned securities of the Company has been lost/misplaced and the holder of the said securities/applicant has applied to the Company to issue duplicate certificate. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name of the holder	Folio No.	Number and Kind of securities	Certificate No.	Distinctive Numbers
Babulal Murarka	ANB0052337	3840 equity shares	2994	12126501-12130340

 Place: Mumbai Date: 28/April/2025 Ashoke Kumar Murarka

SBI STATE BANK OF INDIA
PUBLIC NOTICE
 For kind attention of all our valued customers, Dear Customer, We wish to inform you that our Matunga East Branch premises along with lockers, which was operating from: State Bank of India, Bhaudaji Road Branch, Palai Residency no 32 Bhaudaji Road Matunga East 400019 will now be relocated to: State Bank of India, Bhaudaji Road Branch Hubtown Harmony Shop No 4 & 5 Bhaudaji Road no 4 Matunga East 400019. The relocation is effective 26.04.2025 & 27.04.2025. Our new branch premises along with lockers will offer the same range of services and products, and our team will continue to provide you with the highest level of service. We apologize for any inconvenience this may cause and appreciate your understanding as we continue to improve our services. For any queries, please feel free to contact our Matunga East Branch on following numbers:
 1. Amita (Branch Manager) : 7738064214
 2. Soumya Ranjan Bisoyee (Service Manager) : 7751082347
 Thank you for your continued patronage.
 For and on behalf of State Bank of India : 27.04.2025

बार्दा ग्लोबल शेअर्ड सर्विसेज लिमिटेड
Baroda Global Shared Services Ltd.
 (A Wholly Owned subsidiary of Bank of Baroda)
 CIN No. U74999MH2017G0292430
 Regd. Office - 5th Floor, Baroda Sun Tower, C-34, G Block, Bandra Kuria Complex, Bandra (E), Mumbai 400 051.
RFP for Selection of Managed Service Provider (MSP) for Cloud Services under MeitY Empanment For BGSSL.
 Baroda Global Shared Services Ltd. (BGSSL), 27th Floor, GIFT One Tower, GIFT City, Gandhinagar, Gujarat - 382355 invites Tenders for Selection of Managed Service Provider (MSP) for Cloud Services under MeitY Empanment For BGSSL. Details of the Tender form are available under "Tender Section" on the BGSSL website: www.bgssl.in. "Addendum" if any, shall be issued on the BGSSL website only and the bidder should refer to the same before final submission of the tender. The last date of submission of the above Tender is 19th May, 2025 up to 15:00 Hrs IST. Place: Gandhinagar Head - IT Department BGSSL, GIFT City, Gandhinagar Ref- BGSSL/RFP/IT/2025-26/02

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. Aryan Electricals Private Limited
RELEVANT PARTICULARS

1 Name of Corporate Debtor (CD)	M/s. Aryan Electricals Private Limited
2 Date of incorporation of corporate debtor	31/05/2012
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2012PTC231706
5 Address of the registered office and principal office (if any) of corporate debtor	RP 25 Milap Nagar, MIDC Phase Dombivli East, Dombivli I.A., Thane, Kalyan, Maharashtra, India, 421203
6 Insolvency commencement date in respect of corporate debtor	Order dated 23.04.2025 (uploaded on 25.04.2025)
7 Estimated date of closure of insolvency resolution process	22.10.2025
8 Name and registration number of the insolvency professional acting as interim resolution professional	CA IP Vineeta Maheshwari Regn. No. IBB/IIPA-001/IP-P00185/2017-2018/10364
9 Address and e-mail of the interim resolution professional, as registered with the Board	CA IP Vineeta Maheshwari 3rd Floor, Regus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharhaha-Vesu, Surat-395007 Email id: ipvineeta@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	CA Vineeta Maheshwari 3rd Floor, Regus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharhaha-Vesu, Surat-395007 Email id: ip.aryanelectricals@gmail.com
11 Last date for submission of claims	09.05.2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14 (a) Relevant Forms and (a) Details of authorized representatives are available at:	A) Weblink https://ibbi.gov.in/home/downloads B) N.A.

 Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Aryan Electricals Private Limited vide order dated 23.04.2025 (uploaded on 25.04.2025). The creditors of M/s. Aryan Electricals Private Limited, are hereby called upon to submit their claims with proof on or before 09.05.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
 Sd/-
 CA. IP Vineeta Maheshwari
 Date: 28.04.2025 IRP for M/s. Aryan Electricals Private Limited
 Place: Surat Email id: ip.aryanelectricals@gmail.com

SUNDARAM MUTUAL
 Sundaram Finance Group
Notice-cum-addendum To The Scheme Information Document (SID) and Key Information Memorandum (KIM) Of Schemes Of Sundaram Mutual Fund ('FUND')
Change in the address of Customer Care Centers:
 Investors / Unit holders are advised to take note of the change in address of the Customer Care Centers of KFIN Technologies Limited as stated below, which is an official point of acceptance of transactions for the Schemes of Sundaram Mutual Fund:

Branch	Existing Address	New Address	Effective Date
Srikakulam- MFS	D.No: 158, Shop No. 3, Kaki Street, Opp Tulasi Das Hospital, CB Road, Srikakulam - 532 001. Andhra Pradesh. Tel.: 08942 58563	D.No: 1-6/2, First Floor, Near Vijaya Ganapathi Temple, Beside I.K. Rao Building, Palakonda Road, Srikakulam (Village, Mandala, District) - 532 001. Andhra Pradesh. Tel.: 08942 58563	April 28, 2025
Eluru - MFS	D.No: 22B-12-1/1, Power Peta, Gadevari Veedhi, Eluru - 534 001. Andhra Pradesh. Tel.: 08812 222233	D.No: 3B-15-1/1, Vaibhav Fort, Agraharam, Western Street, Eluru - 534001. Andhra Pradesh. Tel.: 08812 222233	May 2, 2025

 All other terms and conditions of the Scheme Information Document(s) / Key Information Memorandum(s) / Statement of Additional Information will remain unchanged. This addendum forms an integral part of the Scheme Information Document (SID) / Key Information Memorandum (KIM) / Statement of Additional Information (SAI) of the schemes of Sundaram Mutual Fund as amended from time to time.
 For Sundaram Asset Management Company Limited,
 Place: Chennai R. Ajith Kumar,
 Date: April 28, 2025 Company Secretary & Compliance Officer
 For more information please contact:
Sundaram Asset Management Company Ltd
 (Investment Manager to Sundaram Mutual Fund)
 CIN: U93090TN1996PLC034615
 Corporate Office: 1st and 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14. Toll 1860 425 7237 (India)+91 40 2345 2215 (N.R.) www.sundarammutual.com
 Regd. Office: No. 21, Patullos Road, Chennai 600 002.
Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.

कार्यपालक अभियंता का कार्यालय
ग्रामीण विकास विशेष प्रमंडल, पश्चिमी सिंहभूम, चाईबासा
अति अल्पकालीन ई-निविदा आमंत्रण सूचना
ई- निविदा सूचना संख्या - RDD-SD/CHAIBASA/18/2024-25(2nd Call) (MMGSY)
 1. कार्य की विस्तृत विवरणी :-

क्रं सं	कार्य का नाम	प्राक्कलित राशि	अग्रघन की राशि	परिमाण विपत्र का मूल्य	कार्य पूर्ण करने की अवधि
1	पश्चिमी सिंहभूम जिला के चक्रधरपुर प्रखण्ड अन्तर्गत इटोर ग्राम परिषदा नदी पर पुल निर्माण।	28018800.00	561000.00	10000.00	18 माह


 2. वेबसाईट में निविदा प्रकाशन की तिथि - 02.05.2025
 3. ई-निविदा प्राप्ति की तिथि एवं समय-दिनांक 02.05.2025 से दिनांक 08.05.2025 को अपराह्न 5:00 बजे तक
 4. ई-निविदा खोलने का स्थान - कार्यपालक अभियंता का कार्यालय, ग्रामीण विकास विशेष प्रमंडल, पश्चिमी सिंहभूम, चाईबासा।
 5. ई-निविदा खोलने की तिथि एवं समय - 10.05.2025 अपराह्न 3:00 बजे
 6. ई-निविदा आमंत्रित करने वाले पदाधिकारी का नाम एवं पता - कार्यपालक अभियंता, ग्रामीण विकास विशेष प्रमंडल, पश्चिमी सिंहभूम, चाईबासा
 7. ई-निविदा प्रकोष्ठ का दूरभाष सं० - 8709623131 (संबंधित कार्यपालक अभियंता का दूरभाष नम्बर)
 8. परिमाण विपत्र की राशि घट-बढ़ सकती है तदनुसार अग्रघन की राशि देय होगी।
 निविदा शुल्क एवं अग्रघन की राशि केवल Online Mode द्वारा स्वीकार्य होगी।
 10. निविदा खोलने की तिथि से 5 दिनों के अन्दर निविदादाता द्वारा अपनी आपत्ति / दावा दर्ज कराये अन्यथा अवधि बीतने के पश्चात् कोई भी आपत्ति / दावा मान्य नहीं होगा।
 11. निविदा शुल्क एवं अग्रघन की राशि का ई-भुगतान जिस खाता से किया जायेगा, उसी खाते में अग्रघन की राशि वापस होगी। अगर खाता को बंद कर दिया जाता है तो उसकी सारी जवाबदेही आपकी होगी।
 12. किसी भी समय बिना सूचना के निविदा रद्द एवं किसी भी प्रकार का संशोधन करने का अधिकार अधोहस्ताक्षरी को सुरक्षित रहेगा एवं इस पर किसी प्रकार का दावा एवं आपत्ति मान्य नहीं होगा।
 विस्तृत जानकारी के लिये वेबसाईट www.jharkhandtenders.gov.in एवं कार्यालय की सूचना पट्ट पर देखा जा सकता है।
 कार्यपालक अभियंता
 ग्रामीण विकास विशेष प्रमंडल,
 पश्चिमी सिंहभूम, चाईबासा
 PR 351178 West Singhbhum (25-26)_D

Mahindra LIFESPACES
Mahindra Lifespace Developers Limited (Consolidated)
 CIN - L45200MH1999PLC118949
 Tel.: 022-67478600 Website: www.mahindralifespaces.com
 Registered Office : Mahindra Towers, 5th Floor, Worli, Mumbai - 400018
Extract of Consolidated Financial Results for the quarter and year ended 31st March, 2025
 (Rs. In Lakhs)

Sr. No.	Particulars	Quarter Ended 31.03.2025 Unaudited	Quarter Ended 31.03.2024 Unaudited	Year Ended 31.03.2025 Audited	Year Ended 31.03.2024 Audited
1	Total income (Including other income)	5,544	5,460	46,387	27,912
2	Loss for the period (before tax and exceptional items)	(1,660)	(2,022)	(11,546)	(12,519)
3	Loss for the period before tax (after exceptional items)	(1,660)	(2,022)	(11,546)	(12,519)
4	Share of profit of joint ventures and associates	10,316	7,880	18,596	17,948
5	Profit for the period before tax (after exceptional items and after share of net profit of joint ventures and associates)	8,656	5,858	7,050	5,429
6	Profit for the period after tax (after exceptional items and after share of net profit of joint ventures and associates)	8,509	7,148	6,135	9,830
7	Total comprehensive income / (loss) for the period [Comprising profit / (loss) for the period (after tax) and other comprehensive income / (loss) (after tax)]	8,468	7,113	6,094	9,795
8	Paid-up equity share capital (Face value of Rs. 10/- each)	15,509	15,501	15,509	15,501
9	Earning per share (Face value of Rs. 10/- each) *				
	1. Basic (Rs.)	5.49	4.62	3.95	6.34
	2. Diluted (Rs.)	5.48	4.61	3.95	6.33

 * Basic and Diluted EPS for all periods, except year ended 31.03.2025 and 31.03.2024, are not annualised.
Notes:
 1. The above results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meetings held on 25th April, 2025. The Consolidated financial results for the quarter ended 31st March, 2025 have been subjected to limited review and consolidated financial results for the year ended 31st March, 2025 have been audited by the statutory auditors.
 2. The Board has recommended a dividend of Rs. 2.80 per share on Equity Share of Rs. 10 each (28.0%) subject to approval of members of the Company at the forthcoming annual general meeting.
 3. Key numbers of standalone financials results:-

Particulars	Quarter Ended 31.03.2025 Unaudited	Quarter Ended 31.03.2024 Unaudited	Year Ended 31.03.2025 Audited	Year Ended 31.03.2024 Audited
Total income (Including other income)	10,431	4,405	63,259	12,343
Profit / (loss) before tax after exceptional items	2,942	(1,857)	6,147	(7,011)
Profit / (loss) after tax	2,796	(602)	5,135	(3,882)

 4. The above is an extract of the detailed format of financial results for the quarter and year ended 31st March, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange website, www.nseindia.com and www.bseindia.com and on the Company's website <https://www.mahindralifespaces.com/investor-center/?category=quarterly-results>. The same can be accessed by scanning the QR code provided below.

 Place : Mumbai
 Dated : 25th April, 2025
 For and on Behalf of the Board
Amit Kumar Sinha
 Managing Director & CEO
 DIN: 09127387

